

The Minister of Irrigation and Power, (Dr. K. L. Rao): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

Six-Year Plan

300. Shri Surendranath Dwivedy:
Shri Hem Barua:
Shri S. R. Damani:

Will the Minister of Planning be pleased to state:

(a) whether there is any proposal under consideration to make the Plan, a six-year Plan; and

(b) whether any State Government has made such a proposal to the Central Government?

The Minister of Planning (Shri Asoka Mehta): (a) No, Sir.

(b) No such formal proposal has been made, although at the Chief Ministers' Conference in April, 1967, one or two Chief Ministers casually suggested revising the Plan so as to cover a period longer than five years.

Unauthorized Colonies in Delhi

301. Shri Sharda Nand:
Shri J. R. Singh:
Shri Bharat Singh Chauhan:
Shri Manibhai J. Patel:
Shri Hardayal Devgun:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of unauthorised colonies set up in contravention of the Master Plan in Delhi together with houses constructed there; and

(b) the steps taken by Government to help and develop such colonies and regularise them after suitable modifications keeping in view the housing shortage in Delhi?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) The number of unauthorised colonies is 196 as on the 31st March, 1967. The number of

houses constructed in these colonies is not available.

(b) The Delhi Municipal Corporation are considering the question of regularising those unauthorised constructions which are of substantial nature; were put up prior to the enforcement of the Master Plan for Delhi (i.e. the 1st September, 1962); and which do not violate the land-use pattern of the Master Plan for Delhi and can be fitted into a proper lay-out/service plan.

Advances by Banks against Foodgrains

302. Shri Umamath:
Shri Satya Narain Singh:
Shrimati Sushila Gopalas:
Shri K. K. Nayanar:

Will the Minister of Finance be pleased to state:

(a) whether the Reserve Bank of India issued on the 25th January, 1967 an amendment to its earlier directive governing scheduled banks' advances against foodgrains;

(b) whether the amendment exempted from the purview of the Bank's control the advances against the stocks of hybrid foodgrain seeds;

(c) if so, the total amount of advances given by the commercial banks during February and March, 1967; and

(d) the total number of persons authorised by the State Governments during the above period to deal in such seeds?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes.

(b) Yes, provided the borrower produces in respect of the stock of hybrid foodgrains seeds, a certificate from the National Seeds Corporation Ltd. or from the concerned State Government to the effect that the borrower has been duly authorised to deal in the hybrid seeds.